

ITEM NO.52

COURT NO.10

SECTION II

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4421/2008

(From the judgment and order dated 21/05/2008 in BA No. 2473/2007 of The
HIGH COURT OF DELHI AT N. DELHI)

SANTOSH YADAV & ORS.

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(With appln(s) for directions and exemption from filing c/c of the impugned
Judgment and exemption from filing O.T. and office report)

Date: 03/10/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI

HON'BLE MR. JUSTICE HARJIT SINGH BEDI

For Petitioner(s) Mr. Prasenjit Keswani, Adv.

Mr. S.K. Sharma, Adv.

Mr.Gaurav Agrawal,Adv.

For Respondent(s)

Mr. B.B. Singh, Adv.

Mr. Subhash Kaushik, Adv.

Mr. D.S. Mahra,Adv.

UPON hearing counsel the Court made the following
ORDER

Learned counsel for the Respondent submits that the
accused-petitioners are involved in five other criminal cases and
he has handed over a copy of the additional affidavit to the
learned counsel for the petitioners. Learned counsel for the

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Petitioners prays for a short adjournment to verify these facts.

He may file a reply affidavit, if it becomes imperative. Two

weeks' time is granted for the said purpose. List after four
weeks.(K.K. Chawla)
Court Master(Neeru Bala Vij)
Court Master